Minutes of the Policy Relaxation Committee

Meeting No. 34/AM14 held on 07.01.2014 at 11.30 A.M.

PRC Meeting was held under the Chairmanship of DGFT. List of officers present in the meeting is given below:

1.	Shri V.K. Srivastava	Addl. DGFT
2.	Shri L.B. Singhal	Addl. DGFT
3.	Shri K.C. Rout	Addl. DGFT
4.	Shri Jaikant Singh	Addl. DGFT
5.	Shri Darshan Singh	Jt. DGFT
6.	Shri S.K. Samal	Jt. DGFT
7.	Shri A. K. Srivastava	Jt. DGFT
8.	Shri Jay Karan Singh	Jt. DGFT
9.	Shri AkashTaneja	Jt. DGFT
10.	Shri Hardeep Singh	Jt. DGFT
11.	Shri S.K. Mohapatra	Dy. DGFT

The decision taken on the individual cases are as under:-

Case No.1. M/s Himadri Chemicals & Industries Ltd, Kolkata.
F.No. 01/60/162/745/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for EOP extension of 4 Advance Authorization Nos. 0210131344 dated 10.09.2009, 0210133427 dated 06.11.2009, 0210134782 dated 03.12.2009 & 0210137115 dated 29.01.2010.

The committee noted that the firm has made no exports within the original export obligation period, in any of the above Advance Authorizations as such there is no merit for consideration. The committee decided to reject the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA Kolkata-** If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.2. M/s Kopran Limited, Mumbai.
F.No. 01/60/162/746/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - EOP extension of Advance Authorization No. 0310653064 dated 12.9.2011, 0310698645 dated 14.06.2012, 0310698819 dated 15.06.2012 & 0310704379 dated 07.08.2012 issued under PC-9 condition.

The Committee decided as following:

I. Export obligation period is extended from 12 months to 18 months from the date of first import consignment against each advance authorization mentioned above. Accordingly:
   a) Export obligation period against AA No. 0310653064 dated 12/09/2011 is extended upto 31/07/2013 for regularization of exports already effected.
   b) Export obligation period against AA No. 0310698645 dated 14/06/2012 is extended upto 31/01/2014.
   c) Export obligation period against AA No. 0310698819 dated 15/06/2012 is extended upto 28/02/2014.
   d) Export obligation period against AA No. 0310704379 dated 07/08/2012 is extended upto 30/04/2014.

II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

III. The applicant is advised to submit the licence for endorsement to RA as early as possible.

IV. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement done on the Authorization by RA.

(**Action: RA, Mumbai)**

Case No.3. M/s Mangalam Drugs and Organics Ltd, Mumbai.
F.No. 01/60/162/229/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for EOP extension for one month and deletion of PC-18 condition for Advance Authorization No. 0310551345 dated 17.12.2009 issued under normal condition.

The committee reviewed its earlier decision dated 9.7.2013 and observed that the PRC mistakenly extended the export obligation period from 6 months to 12 months from the date of first import consignment whereas the export obligation period should have been extended from original validity of 12 months to 18 months i.e. upto 31.8.2011 from the date of first import consignment. The same is rectified.

The committee also observed that the letter no. 6-2/2010/DC (DUAL USE) dt. 08.11.2010 issued from the office of DCG (I) as referred by the applicant specifically states that '*all the containers of the subject material should be labeled as "Not for Medicinal Use and to be used as a Raw Material only" before releasing the consignment by the concerned port officers*.' In view of these observations of DCG (I), the committee decided to consider the Advance Authorization to have been issued under PC-9 conditions because it is not possible at this juncture to establish that goods so imported were not used for medicinal use.

Case No.4. M/s Alpha Foam Limited, Pune.
F.No. 01/60/162/743/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for grant either EOP extension of Advance Authorization No. 3110044042 dated 21.07.2010 Or relaxation of policy condition for not endorsing Authorization No. on some of supply documents.

Taking into account all types of exports made, following decision was taken:

I. Export obligation period is extended upto 31.7.2014
II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
III. The applicant is advised to submit the authorization for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement is done on the Authorization.

(**Action: RA Pune/ applicant**)

Case No.5. M/s BDH Industries, Mumbai.
F.No. 01/60/162/213/AM12/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for EOP extension for 12 months for regularization of exports done under Advance Authorization No. 0310314154 dated 28.01.2005 issued under PC-9 condition. Waiver of PC-9 condition on imports from registered sources.

The committee reviewed the case and observed that the applicant has imported partly from unregistered source. The committee decided to consider the Advance Authorization to have been issued under PC-9 conditions. Accordingly the committee decided to extend the EO period from 6 months to 12 months i.e. upto 28.2.2006 from the date of import of first consignment. Accordingly, exports effected till 28/02/2006 shall be taken into account towards discharge of export obligation. Exports effected thereafter shall not be accounted for and to be regularized in terms of Para 4.28 of HBP. However, PC-18 condition stands waived on these exports to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.

Case No.6. M/s Medreich Limited, Bangalore.
F.No. 01/60/162/740/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - EOP extension of Advance Authorization No. 0710090801 dated 20.09.2012 issued under PC-9 condition.

The Committee decided as following:

I. Export obligation period is extended from 12 months to 18 months in **continuation** from the date of first import consignment i.e. upto 30.04.2014.
II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
III. The applicant is advised to submit the licence for endorsement to RA as early as possible.
IV. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement done on the Authorization by RA.

(**Action: RA, Bangalore)**

Case No.7. M/s Medreich Limited, Bangalore.
F.No. 01/60/162/739/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - EOP extension of Advance Authorization No. 0710090790 dated 18.09.2012 issued under PC-9 condition.

The Committee decided as following:

I. Export obligation period is extended from 12 months to 18 months in **continuation** from the date of first import consignment i.e. upto 30.04.2014.
II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
III. The applicant is advised to submit the licence for endorsement to RA as early as possible.
IV. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement done on the Authorization by RA.

(**Action: RA, Bangalore)**

Case No.8. M/s Medreich Limited, Bangalore.
F.No. 01/60/162/742/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Clubbing of two of Advance Authorization Nos. 0710094273 dated 15.03.2013 & 0710094708 dated 09.04.2013 issued under PC-9 condition.

The Committee decided the following:
I. Allow clubbing of two above mentioned authorizations.
II. Shortfall if any shall be regularized in terms of Para 4.28 of HBP.
III. Value addition of 15% shall be maintained in terms of para 4.1.6 of FTP

(Action: RA, Bangalore)

Case No.9. M/s Magsons Exports, New Delhi.
F.No. 01/60/162/738/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Clubbing of 3 of Advance Authorization Nos. 0510248089 dated 24.08.2009, 0510280610 dated 29.12.2010 & 0510315075 dated 19.01.2012 for regularization purpose.

The Committee decided the following:

I. Clubbing of the 3 advance authorizations as referred above is allowed.
II. This is only for regularization of exports already effected and closure purpose and not for any further exports/imports.
III. Exports made within 48 months from the date of earliest authorization i.e. upto 31.8.2013 shall only be taken into account for clubbing subject to payment of composition fee @ 0.5% on FOB value of export made beyond the stipulated EOP in the earliest authorization. RA is directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.
IV. Even after clubbing, shortfall if any may be regularised on payment of Customs Duty + Interest in terms of Para 4.28 of H.B.P.

(**Action: RA, Cochin)**

Case No.10. M/s Dorf Ketal Chemicals (I) Pvt. Ltd, Mumbai.
F.No. 01/60/162/46 /AM12/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Clubbing of two Advance Authorization Nos. 0310381221 dated 22.05.2006 & 0310474035 dated 10.06.2008.

The Committee decided the following:

I. The committee considered the submission of the firm that the primary input in both the authorizations is same and therefore decided to allow clubbing of these authorizations to that extent only i.e. clubbing of only one input namely 4,4 - Methylenedianiline. With regard to the other inputs the applicant has to regularize the same in terms of Para 4.28 of HBP.
II. This is only for regularization of exports already effected and closure purpose and not for any further exports/imports.
III. Exports made within 48 months from the date of earliest authorization only i.e. upto 31.5.2010 are allowed for clubbing subject to payment of composition fee @ 0.5% on FOB value of export made beyond the stipulated EOP in the earliest authorization. RA is directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.
IV. Even after clubbing, shortfall if any may be regularised on payment of Customs Duty + Interest in terms of Para 4.28 of H.B.P.

(**Action: RA, Mumbai)**

Case No.11. M/s Piramal Healthcare, Mumbai.
F.No. 01/60/162/704/AM13/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Clubbing of two of Advance Authorization Nos. 0310541088 dated 09.10.2009 & 0310600129 dated 04.11.2010 issued under PC-9 condition.

The committee reviewed the case and decided to provide following two options to the applicant:

Option A: The applicant has the option of clubbing of both the authorizations. The exports, however, effected within 18 months from the date of import of first consignment i.e. upto 31.5.2011, under AA no. 0310541088 dt. 9.11.2009 shall only be taken into account for clubbing. Shortfall if any shall be regularized in terms of Para 4.28 of HBP. Value addition of 15% shall be maintained in terms of para 4.1.6 of FTP. PC – 18 condition stands waived on the exports effected after 31/05/2011 to the extent of requirement of destruction / re-export condition.

OR

Option B: The applicant may opt for extension of export obligation period from 12 months to 18 months from the date of first import consignment in the case of each of the Advance Authorizations mentioned above. This is only for regularization of exports already effected and closure purpose. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP. Shortfall if any shall be regularized in terms of Para 4.28 of HBP. PC – 18 conditions shall however stand waived to the extent of requirement of destruction certificate on exports made outside the extended EOP.

(**Action: RA, Mumbai**)

Case No.12. M/s PME Power Solutions (India) Ltd, New Delhi.
F.No. 01/60/162/728/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Clubbing of two of Advance Authorization Nos. 0510241497 dated 15.05.2009 & 0510241502 dated 15.05.2009 for redemption purpose.

The committee observed that in this case there is no policy relaxation involved. The concerned RA should have considered this case in terms of Para 4.20.1 of HBP, which provides clubbing, if imported inputs are properly accounted for as per norms.

(**Action: RA, New Delhi**)

Case No.13. M/s PME Power Solutions (India) Ltd, New Delhi.
F.No. 01/60/162/ 992/AM13/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for review of decision taken by PRC meeting No. 14/AM14 dted 16.07.2013 for redemption of Advance Authorization No. 0510304329 dated 30.09.2011.

As applicant has not given details, case is deferred for further examination.

Case No.14. M/s PME Power Solutions (India) Ltd, New Delhi.
F.No. 01/60/162/ 23 /AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for review of decision taken by PRC meeting No. 14/AM14 dted 16.07.2013 for redemption of Advance Authorization No. 0510272123 dated 06.09.2010.

As applicant has not given details, case is deferred for further examination.

Case No.15. M/s Repro India Ltd, Mumbai.
F.No. 01/60/162/769/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for accounting of S/bill No. 6602967 dated 23.08.2008 & 6613955 dated 27.08.2008 endorsed with wrong DFIA mentioned for redemption against DFIA No. 0310472046 dated 26.05.2008.

The Committee decided the following:

I. The exports made under S/bill No. 6602967 dated 23.03.2008 & 6613955 dated 27.08.2008 shall be taken into account for discharge of export obligation against DFIA 031072046 dated 26.05.2008.
II. The applicant shall submit declaration/undertaking that no other benefits have been availed/ will not be availed in future and the shipping bill shall not be taken into account for discharge of any other DFIA.
III. RA shall ensure that S/B No.6602967 dated 23/03/2008 & 6613955 dated 27/08/2008 has not been taken into account towards discharge of export obligation against DFIA No.0310481023 dated 07/07/2008.

(**Action: RA, Mumbai**)

Case No.16. M/s Repro India Ltd, Mumbai.
F.No. 01/60/162/768/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for accounting of S/bill No. 6916299 dated 15.12.2008 with wrong DFIA mentioned for redemption against DFIA No. 0310485398 dated 05.09.2008.

The Committee decided the following:

I. The exports made under S/bill No. 6916299 dated 15.12.2008 shall be taken into account for discharge of export obligation against DFIA no. 0310485398 dated 05.09.2008.
II. The applicant shall submit declaration/undertaking that no other benefits have been availed/ will not be availed in future and the shipping bill shall not be taken into account for discharge of any other DFIA.
III. RA shall ensure that S/B No. 6916299 dated 15.12.2008 was not taken into account towards discharge of export obligation against DFIA No.0310500864 dated 01/01/2009.

(**Action: RA, Mumbai**)

Case No.17. M/s Repro India Ltd, Mumbai.
F.No. 01/60/162/771/AM14/EFGC (PRC)

PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for accounting of S/bill No. 6286409 dated 02.04.2008 with wrong DFIA mentioned for redemption against DFIA No. 0310465587 dated 18.03.2008.
The Committee decided the following:

I. The exports made under S/bill No. 6286409 dated 02.04.2008 shall be taken into account for discharge of export obligation against DFIA no. 0310465587 dated 18.03.2008.
II. The applicant shall submit declaration/undertaking that no other benefits have been availed/ will not be availed in future and the shipping bill shall not be taken into account for discharge of any other DFIA.
III. RA shall ensure that S/B No. 6286409 dated 02.04.2008 was not taken into account towards discharge of export obligation against DFIA No.0310467108 dated 02/04/2008.

(**Action: RA, Mumbai**)

Case No.18. M/s S.M. Creative Electronics Ltd, Gurgaon.
F.No. 01/60/162/511/AM13/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for amendment in PRC decision for certification by Chartered Engineer as advised by Central Excise on line of Board Circular No. 15/2008 dated 26.09.2008 – condonation of typing error in declaring authorization details of imported components in S/bill No. 1848415 dated 13.05.2008 against advance licence no. 0510219257 dt. 11.4.2008.

The committee examined the review application of the applicant and decided to modify the earlier decision of PRC meeting no. 28/AM13 dt. 6.11.2012 by dispensing with the condition of submission of certificate from the Excise Authority by the applicant because exports product description in the S/B is mentioned as per the condition of the Authorization.
(Action: RA, Delhi)

Case No.19. M/s Larsen & Toubro Ltd, Mumbai.
F.No. 01/60/162/749/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request to condone the procedural lapse of not generating Bill 0f Export against supplies made to SEZ units against Advance Authorization No. 0310424318 dated 26.03.2007.

The Committee observed that there is no mention of Advance Authorization No. 0310424318 dated 26.03.2007 on the copy of AREs1 submitted by the applicant, vide its letter dated 29/08/2013. Whereas, the same copy of AREs1 submitted by the applicant vide its letter dated 28/11/2013 bears the details of Advance Authorization No. 0310424318 dated 26.03.2007. Thus, it is evident that endorsement regarding Authorization details was made on AREs subsequently. The Committee, therefore, rejected the request.

Case No.20. M/s Shiva Pharmachem Ltd, Vadodara.
F.No. 01/60/162/751/AM14/EFGC (PRC)

PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request to condone the procedural lapse of not mentioning Advance Authorization Nos. 3410020012 dated 06.11.2007, 3410020410 dated 20.12.2007, 3410021213 dated 16.04.2008 & 3410021263 dated 28.04.2008 on ARE-3.

The committee observed that this is case of wrongful representation and abuse of process on the part of the applicant hence, the committee decided to reject the request.

Case No.21. M/s Voltamp Transformers Limited, Gujarat.
F.No. 01/60/162/759/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request to condone the procedural lapse to obtain EODC against Advance Authorization No. 3410020759 dated 01.02.2008.

The committee observed that this is a case of 3rd party export without having details of the advance authorization on the S/bills hence, the Committee decided to reject the request.

Case No.22. M/s Nirmal Poly Plast Pvt. Ltd, Mumbai.
F.No. 01/60/162/870/AM12/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for revalidation of Advance Authorization No. 0310512524 dated 20.03.2009.

The Committee noted that due to data transmission error the firm could not utilize the Advance authorization in question. Therefore, it was decided to revalidate the aforesaid authorization for 3 months from the date of transmission of the said amendment to ICEGATE Customs. The EDI Section will ensure that authorization is transmitted to Customs server at the earliest.

(**Action: RA, Mumbai /EDI Section, Hq.**)

Case No.23. M/s High Technology Transmission Systems (I) Pvt. Ltd, Aurangabad.
F.No. 01/60/162/757/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for revalidation of DEPB No. 0310701883 dated 16.07.2012.

The Committee noted that due to data transmission error the firm could not utilize the DEPB in question. Therefore, it was decided to revalidate the aforesaid scrip for 3 months from the date of transmission of the said amendment to ICEGATE Customs. The EDI Section will ensure that DEPB is transmitted to Customs server at the earliest.

(**Action: RA, Mumbai /EDI Section, Hq.**)

Case No.24. M/s Supreet Chemicals Pvt. Ltd, Vapi.
F.No. 01/60/162/760/AM14/EFGC (PRC)

PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for revalidation of two Advance Authorization No. 0310625975 dated 11.04.2011 and 0310631532 dated 18.05.2011.

The justification given and submissions made by applicant in support of their contention do not amount to any hardship to applicant. Hence the committee did not accede to the request.

Case No.25. M/s Universal Bio Diesal Pvt. Ltd.
F.No. 01/60/162/750/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for grant of relaxation – Exit from EOU to EPCG Authorization challenged.

Deferred for further examination.

Case No.26. M/s Kopran Ltd, Mumbai.
F.No. 01/60/162/521/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for granting bond- condition waiver in lieu of misplaced goods in Custom Custody for Advance Authorization No. 0310651512 dated 05.09.2011 issued under PC-9 condition.

The committee observed that since goods meant for export did not leave the Country and no foreign exchange have been realized hence, the same cannot be considered as exports. For the lost goods, the applicant would have made claim from Insurance Company. Hence the request is rejected.

Case No.27. M/s G.B. Morrision Travels Pvt. Ltd, New Delhi.
F.No. 01/91/180/2406/AM09/PC-3/476
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for No Objection Certificate for transferring/disposing off three Cars (Registration Nos. DL3CAA2353, DL3CAA2354 and DL3CAA2355) imported against DFCE Certificate No.051009918 dated 25/08/2003.

The committee acceded to the request of the applicant for transferring/disposing off three Cars (Registration Nos. DL3CAA2353, DL3CAA2354 and DL3CAA2355) being more that 10 years old.

Case No.28. M/s Geetee Travels Pvt. Ltd, Mumbai.
F.No. 01/89/180/21/AM14/PC-2(A)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for relaxation in the Engine Capacity from 2500cc to 2300cc.

The committee did not agree for relaxation in the Engine Capacity from 2500cc to 2300cc for import of 2 nos. of Vaxhall Movano 17 Seat Minibus Diesel Run Vehicles. Request is rejected.

Case No.29. M/s Torrent Pharmaceuticals Ltd.
F.No. 01/82/50/000507/AM13/DES-III
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request of allow duty paid quantity of imports required for use in the manufacture of exports against five Advance Authorization ratified by the Norms Committee AA nos. 0810113626 dated 23.07.2012, 0810113680 dated 25.07.2012, 0810114131 dated 09.08.2012, 0810114353 dated 17.08.2012 & 08.10114951 dated 10.09.2012.

The Committee noted that the applicant has obtained above referred five Authorizations for imports of drugs and exports of formulation under Para 4.7 of HBP. The applicant requested for 5.5% wastage whereas NC has allowed only 2% wastage. The applicant's contentions that they have utilized full quantity as imported and nothing left for destruction as per requirement of PC-18 thus requested for waiver of the said condition. Taking into consideration the submissions made by the applicant, following decisions were taken:

I. The applicant has to pay duty + interest on excess imported materials as per norms fixed by the Norms Committee.
II. PC – 18 condition stands waived to the extent of requirement of destruction certificate.
III. This is subject to the condition that the applicant shall submit certificate from the concerned Excise Authority that goods so imported from un-registered sources against above mentioned Authorizations have been consumed fully for making resultant products for exports and nothing left balance.

Case No.30. M/s Varrsana Ispat Ltd, New Delhi.
F.No. 01/60/162/772/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for EOP extension of Advance Authorization No. 0510263617 dated 04.05.2010 for regularization purpose.
The Committee decided as following:

I. Export obligation period is extended upto 30.11.2013.
II. This is only for regularization of exports already effected and closure purpose.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

(**Action: RA Delhi**)

Case No.31. M/s Shreeyam Power & Steel Industries Limited, Indore.
F.No. 01/60/162/772/AM14/EFGC (PRC)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for EOP extension of Advance Authorization No. 1110023478 dated 02.11.2010.

The Committee decided the following:

I. Export obligation period is extended for 6 months i.e. upto 31.5.2014.
II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to import made, within original export obligation period.
IV. The applicant is advised to submit the authorization for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement is done on the Authorization.

(**Action: CLA, Bhopal/ applicant**)

Case No.32. M/s Jindal Steel & Power Ltd. New Delhi
F.No. 01/89/180/60/AM12/PC-2(A)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for grant of relaxation in provision of CMVR 1989 and Rules 126 of CMVR 1989 for import of vehicle Rail Road manual, Model: Lik 13.220, from M/s. Zephi Spa, Italy.

The Committee considered the case and granted approval for relaxation from the provisions contained in Policy conditions of Para 2(II) (a), (b) and (c) of Chapter 87 for import of “Vehicle Rail Road Manual, Model : LOK 13.220” from M/s. Zephir Spa, Italy.

Case No.33. M/s Maruti Suzuki India Ltd., Gurgaon.
F.No. 01/89/180/51/AM09/PC-2(A)
PRC Meeting No. 34/AM14 dated 07.01.2014
Subject: - Request for grant following permission:
I. To import one no. of second hand vehicle for R&D Purpose.
II. To ply the vehicle on Indian Roads to capture performance data in actual user conditions for R&D purposes.
III. To exempt from meeting the requirement of homologation certificate.

The Committee considered the case and granted approval for relaxation from the provisions contained in Policy conditions of Para 1 (II) (d) (ii) and 2 (II) (f) of Chapter 87 for import of one second hand vehicle without meeting homologation certificate requirement and to ply the vehicle on Indian Roads to capture performance data in actual user conditions for R&D purpose.

Case No. 34 Reference from Norms Committee-IV
PRC Meeting No. 34/AM14 dated: 07.01.2014
Subject: Cases for PRC where the firm has represented beyond 4 months and placed before NC in August, September and October 2013.

Cases for PRC where the firm has represented beyond 4 months and placed before NC in August, 2013

S.No.	Name of the	Adv. Autho. No.	M.No. & Date	Date of communication	Representation submitted on	Present status

	firm			of earlier decision		
1.	M/s Silver Oak Labs(P) Ltd.,	0510207142 dt. 03.08.2007	19/14 dt. 7.8.13	11.06.2008	05.06.2013	Approved
2	M/s Silver Oak Labs(P) Ltd.,	0510210029 dt. 04.10.2007	19/14 dt. 7.8.13	11.06.2008	31.05.2013	Approved
3.	M/s Silver Oak Labs(P) Ltd.,	0510201926 dt. 30.03.2007	19/14 dt. 7.8.13	11.06.2008	18.06.2013	Approved
4.	M/s Silver Oak Labs(P) Ltd.,	0510202960 dt. 26.04.2007	19/14 dt. 7.8.13	11.06.2008	18.06.2013	Approved
5.	M/s Silver Oak Labs(P) Ltd.,	051023034 dt. 27.04.2007	20/14 dt. 14.8.13 (held on 16.8.2013)	27.02.2008	08.06.13	Approved
6.	M/s Silver Oak Labs(P) Ltd.,	0510203033 dt. 27.04.2007	20/14 dt. 14.8.13 (held on 16.8.2013)	19.03.2008	21.06.2013	Approved
7.	M/s Silver Oak Labs(P) Ltd.,	0510208251 dt. 29.8.2007	21/14 dt. 21.8.2013 (held on 26.8.2013)	11.06.2008	21.06.2013	Approved
8.	M/s Silver	0510201932 dt.	21/14 dt. 21.8.2013	21.03.2007	18.06.2013	Approved

	Oak Labs(P) Ltd.,	30.3.2007	(held on 26.8.2013)			

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<u>Cases for PRC where the firm has represented beyond 4 months and placed before NC in September, 2013</u>

S.No.	Name of the firm	Adv. Autho. No.	M.No. & Date	Date of communication of earlier decision	Representation submitted on	Present status
1.	M/s Silver Oak Labs(P) Ltd.,	0510242775 dt. 02.6.2009	23/14 dt. 4.9.2013	28.04.2010	18.06.2013	Approved
2.	M/s Silver Oak Labs(P) Ltd., N. Delhi	0510212232 dt. 19.11.2007	23/14 dt. 4.9.2013	11.06.2008	21.06.2013	Approved
3.	Panama Petrochem Ltd, Mumbai	0310511814 dt. 17.3.2009	26/14 dt. 25.9.2013 (held on 27.9.2013)	04.01.2010	23.10.2012	Approved

<u>Cases for PRC where the firm has represented beyond 4 months and placed before NC in October, 2013</u>

S.No.	Name of the firm	Adv. Autho. No.	M.No. & Date	Date of communication of earlier decision	Representation submitted on	Present status
1.	Lubrizol India Ltd, Mumbai	0310541483 dt. 12.1.2009	27/14 dt. 2.10.2013 (held on 4.10.2013)	17.02.2010	07.05.2013	Approved

The committee granted post-facto approval for the above cases.

The meeting ended with a Vote of Thanks to the Chair.

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